

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 810 of 2020**

**IN THE MATTER OF:**

**Ramachandra D. Choudhary  
Liquidator of M/s Oasis Tradelink Ltd.**

**...Appellant**

**Versus**

**Bansal Trading Company & Ors.**

**...Respondents**

**With**

**Company Appeal (AT) (Insolvency) No. 811 of 2020**

**IN THE MATTER OF:**

**Ramachandra D. Choudhary  
Liquidator of M/s Oasis Tradelink Ltd.**

**...Appellant**

**Versus**

**Shree Umiya Traders & Ors.**

**...Respondents**

**With**

**Company Appeal (AT) (Insolvency) No. 812 of 2020**

**IN THE MATTER OF:**

**Ramachandra D. Choudhary  
Liquidator of M/s Oasis Tradelink Ltd.**

**...Appellant**

**Versus**

**Marshall Multiventures (I) Pvt. Ltd. & Ors.**

**...Respondents**

**With**

*Cont'd..../*

**Company Appeal (AT) (Insolvency) No. 815 of 2020**

**IN THE MATTER OF:**

**Ramachandra D. Choudhary  
Liquidator of M/s Oasis Tradelink Ltd.**

**...Appellant**

**Versus**

**Shreenathji Enterprise & Ors**

**...Respondents**

**Present:**

**For Appellant: Mr. Prithu Parimal, Mr. Uday Bedi, Mr. Jaitegan Singh Khurana and Ms. Ankita Pugalia, Advocates.**

**For Respondents: Mr. Pradhuman Gohil, Ms. Renu Purohit, Ms. Tanya Srivastava and Ms. Jasleen Bindra, Advocates for R-2&3**

**ORDER**  
**(Through Virtual Mode)**

**08.12.2020:** It appears that notice has not been served on Respondent No. 1 (Bansal Trading Company), as the Appellant has not provided fresh particulars of Respondent No. 1. Learned counsel for the Appellant submits that without cooperation of Respondent No. 2 & 3, the Appellant will not be able to provide the fresh particulars of Respondent No. 1. We accordingly direct learned counsel for Respondent No. 2 and 3 to provide fresh particulars of Respondent No. 1 to the Appellant within one week and on such information being provided Appellant may take steps for effecting service on Respondent No. 1. *Dasti service will also be permitted.*

Learned counsel for Respondent No. 2 and 3 seeks and is granted extension of time by three weeks to file reply affidavit. Rejoinder thereto, if any, may be filed within two weeks thereof.

There is no appearance on behalf of Respondent No. 4 even today.

List the matter 'for admission (after notice)' on **19<sup>th</sup> January, 2021**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*